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Red Corner Notice against Indians

- 213. SHRI SURENDRA SINGH NAGAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Red Corner Notice by INTERPOL and international warrants have been issued by German authorities against Indians for alleged frauds committed by Indians in Germany;
 - (b) if so, the details thereof, case-wise;

TOTAL

- (c) whether action has been taken against the offenders;
- (d) if so, the details thereof, case-wise with particular reference to INTERPOL's Red Corner Notice Nos. 453/1990 and 459/1998, so far; and

^{*} This programme was initiated w.e.f. 01.04.2017. Budget allocation has been made under the head "Education-Other Charges" for this project.

(e) if not, the reasons for protecting the offenders?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per information provided by the Central Bureau of Investigation [which is the National Central Bureau (NCB) of Interpol for India], two Red Notices issued against Indians by German authorities are valid as on 28.12.2018. However, these two notices are related to murder/homicide and do not relate to the alleged offence of frauds.

- (b) and (c) Do not arise.
- (d) and (e) No Interpol Red Notices bearing Numbers 453/1990 and 459/1998 exist as per the Data Base records of NCB-India.

Air routes introduced since 2014

†*214. MS. SAROJ PANDEY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of new sectors in which private and public sector service providers have been given permission by Central Government to provide air services in order to promote air travel since 2014 till now;
 - (b) the details of travel routes for which this permission has been given;
- (c) the increase in number of air passengers recorded during last four years; and
 - (d) the expected increase in this number by the year, 2020?

THE MINISTER OF CIVIL AVIATION (SHRI SURESH PRABHU): (a) and (b) With repeal of Air Corporation Act in March, 1994, the Indian domestic aviation was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. In this regard, Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services of different regions of the country. It is however up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of Route Dispersal Guidelines issued by Government.

However, list of airports (Schedule-wise) from where scheduled flights are operating from 2015 to 2018 is given in the Statement (*See* below).

(c) Details of domestic passenger growth recorded during last four year as

[†] Original notice of the question was received in Hindi.